

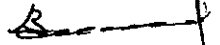
F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Date 19.06.2018

ORDER

The Hon'ble Head of the Department is pleased to withdraw the Notification No. 01 of 2017 dated 10/10/2017 transferring appeals pending in Regional Benches to Principle Bench at Delhi for disposal with immediate effect. Consequently Public Notice No. 01/2017 dated 17/11/2017 is also withdrawn. Any appeal transferred to Principle Bench and pending for disposal are to be transferred back to the respective jurisdictional Bench.

By Order



(Bineesh Kumar K.S.)
Dy. Registrar(Admn.)

Copy to:-

1. SPS to Hon'ble HOD, CESTAT, New Delhi
2. SPS to all Senior Members, CESTAT, Outlying Benches
3. PA to Registrar, CESTAT, New Delhi
4. Deputy Registrars/ Asstt. Registrars, CESTAT, All Benches
5. Bar Association, All Benches of CESTAT
6. Sh. Gautam Choudhary, Advocate, Counsel for the Respondents, Chamber No. 5, High Court, Allahabad (with request to file a separate affidavit in Civil Misc. Intervention Application No. 354159 of 2017 and Civil Misc. Stay Application No. 354166 of 2017 in Writ Tax No. 354 of 2015).
7. Sh. A. P. Mathur, President, Bar Association, CESTAT, Allahabad.
8. O/o Chief Commissioner (AR) CESTAT, New Delhi
9. Commissioner (AR) CESTAT, All outlying Benches
10. Website
11. Guard file/Office copy